

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 419

IA/5321/ND/2023 IN IB/125/ND/2023

IN THE MATTER OF:

North Indian Foods Private Limited	...	Applicant
Versus		
North Indian Foods Private Limited	...	Respondent

Under Section 10 of IBC, 2016.

Order delivered on 26.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Vinod Chaurasia

For the Respondent :

For the Bank of Baroda : Adv. Ashish Verma, Adv. Salonee Keshwani

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **20.05.2024**.

Sd/-
(Court Officer)